

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 321**

IA-3685/2021, IA-4063/2021, IA-4290/2021, IA-4497/2021, IA-4770/2021  
IA-779/2023, IA-1121/2024, IA-1165/2024

**IN**

**IB-717(ND)/2019**

**IN THE MATTER OF:**

M/s. Oriental Bank of Commerce (Marge With PNB) .... Petitioner/Applicant  
Vs.

M/s. Sidhartha Buildhome Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Sandeep Bajaj, Mr. Devansh Jain, Ms. Vasudha  
Chadha, Advs. In IA-779/2023

For the RP : Mr. Kanishk Khetan, Adv., Mr. Saurabh Rajpal, Mr.  
Abhishek Sharma, Advs.

**ORDER**

**IA-3685/2021, IA-4063/2021, IA-4290/2021, IA-4497/2021,**  
**IA-4770/2021**

These applications have been restored vide order dated  
13.06.2024.

Ld. Counsel appearing for the Applicant seeks liberty to serve  
fresh notice to the Respondents by all modes. Liberty granted. The  
Applicant shall file proof and affidavit of service within ten days.

List the matter **on 09.08.2024.**

**IA-779/2023, IA-1165/2024**

Ld. Counsel appearing for the Applicant has submitted that  
prayer has become infructuous and therefore application be  
dismissed.

IA-779/2023 & IA-1165/2024 **dismissed** as infructuous.

**IA-1121/2024**

This application has filed for seeking impleadment in IA-779/2023. In view of the dismissal of IA-779/2023 as infructuous, the prayer in this application does not survive.

IA-1121/2024 **dismissed** as infructuous.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**